## THE IMPORTS AND EXPORTS (CONTROL) AMENDMENT ACT, 1955

Repealed by Act 5 8 9/960, ACT No. 2 OF 1955 8. 2 4 Sel. I (wg. 26-12-60)

[16th March, 1955]

An Act further to amend the Imports and Exports (Control) Act, 1947.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:-

Short title. 1. This Act may be called the Imports and Exports (Control) Amendment Act, 1955.

Amendment 2. In section 1 of the Imports and Exports (Control) Act, 1947 of section 1, (hereinafter referred to as the principal Act),— Act 18 of 1947.

(a) in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted; and

(b) in sub-section (3), for the figures "1955", the figures "1960" shall be substituted.

Amendment of section 2. Act 18 of

3. In section 2 of the principal Act, clause (d) shall be omitted.

1947. Amendment of section 4A, Act 18

of 1947.

4. In section 4A of the principal Act, for the words "in respect of any application for any licence, or the issue or renewal of any licence", the words "in respect of any application or in respect of any licence granted or renewed" shall be substituted.

Amendment of section 5, Act 18 of 1947.

5. In section 5 of the principal Act, for the word "contravenes", the words "contravenes, or attempts to contravene, or abets a contravention of," shall be substituted.